

IN THE COURT OF JUDICIAL MAGISTRATE NO.IV, MADURAI

Present: Thiru.R.Sundarakamesh Marthandan.,B.L,

Judicial Magistrate No.IV, Madurai

Monday on this 5th day of October 2020

CrI.M.P.No.1051/2020

1. Shanmugam @ Vel
Son of Murugan

2. Aravind
son of Kannan

..Petitioners/Accused 1 & 3.

3. Satham Hussain
son of Rahim

-vs-

State of Tamil Nadu,
represented by
The Inspector of Police,
Southgate P.S, Cr.No.1095/2020
U/s.302, 120B, 147, 341, 294(b) IPC

...Respondent/Complainant.

Date of Remand : 26.09.2020.

This bail petition is coming on this day before me in the presence of Thiru.M.Nagarajan, Counsel for the Petitioners/Accused 1 & 3 and A.P.P.II for the Respondent this Court passed the following :-

ORDER

Since the major offence is exclusively triable by Hon'ble Sessions Court, this Petition is not entertainable at this stage. Hence this petition is dismissed.

Dictated by me to the Steno typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 5th day of October 2020.

Sd/Thiru.R.Sundarakamesh Marthandan
Judicial Magistrate No.IV,
Madurai.